

MR. DEPUTY-SPEAKER: Clause 2. I think they have all agreed that amendments will not be moved. Anyway I will call them. Shri Ramavtar Shastri, Shri Daga—their amendments are not moved. Now, I will put the clauses to the vote. The question is:

"That clauses 2 to 27 stand part of the Bill."

*The motion was adopted*

*Clauses 2 to 27 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI BHOLA PASWAN SHASTRI: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business.

15.36 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
—Contd.

THIRTY-FIFTH REPORT

SHRI AMAR NATH CHAWLA (Delhi Sadar): I move:

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1973."

*The motion was adopted.*

15.37 hrs.

RESOLUTION RE. NEED-BASED MINIMUM WAGES FOR WORKERS  
—Contd.

MR. DEPUTY-SPEAKER: We now take up further discussion of the following resolution moved by Dr. Saradish Roy on the 7th December, 1973.

"This House expresses its grave concern at the falling real wages of the Indian Workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference"

Dr. Saradish Roy to continue his speech.

DR. SARADISH ROY (Bolpur): Sir, at the outset, let us see what the Constitution of India provides as living wage, etc., for the workers. In the Directive Principles of State Policy, article 43 of the Constitution provides as follows:

"The State shall endeavour to secure, by suitable legislation or economic organisation or in any other way, to all workers, agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities..." etc.

This is the provision in the Constitution. Now, in the Constituent Assembly, necessary caution was given at the time of the acceptance of the draft directive principles in these words by Dr. Ambedkar; I quote:

"Surely it is not the intention to introduce in this part these principles as mere pious declaration. It is the intention of the Assembly that in future both the legislative and the executive should not merely pay lip service to these principles but that they should be made the basis of all legislative and executive action."

Sir, in essence, this declaration assured the workers that where they would not be able to secure for themselves a living wage and the Government, through legislation or by other means, will come to their aid. But even after two decades since the Constitution was